

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 4130 of 2020**

Suraj Mishra Petitioner (s)

Versus

The State of Jharkhand Opposite Party (s)

CORAM: HON'BLE MR. JUSTICE DEEPAK ROSHAN

For the Petitioner(s) : Mr. Lalit Yadav, Advocate

For the State : Mr. Shekhar Sinha, PP

2/Dated: 20th July, 2020

Heard through V.C.

2. Learned counsel for the petitioner undertakes to remove the defects as pointed out by the office within a period of four weeks from today.

3. The instant application has been preferred by the petitioner for grant of regular bail in connection with Deoghar Town, P.S. Case No. 470 of 2017, corresponding to G.R. No. 1260 of 2017 (S.C. Case No. 172 of 2019), registered under Sections 302/120-B and 34 of the Indian Penal Code and 27 of the Arms Act, pending in the court of learned Additional Sessions Judge-VII, Deoghar.

4. It has been alleged that uncle of the informant was murdered by the accused persons. After investigation final form was submitted showing absence of evidence. However, cognizance was taken while disagreeing with the final form.

5. Learned counsel for the petitioner submits that the co-accused persons have already been granted bail by this Court in B.A. No. 6982 of 2019 and B.A. No. 6984 of 2019 and the case of the petitioner stands on similar footing. As such, the petitioner may be enlarged on bail. He further submits that the

petitioner is in jail custody since 15.03.2019.

6. Learned P.P opposes the prayer for bail but could not dispute the fact that the co-accused persons have already been granted bail.

7. In view of the aforesaid facts and circumstances of the case and also considering the fact that the other co-accused persons have been granted bail, the petitioner is directed to be released on bail. At present the petitioner shall be released on furnishing personal bail bond of Rs. 5,000/- (Five thousand only), thereafter when the lockdown period is over, the petitioner shall furnish bail bond of Rs. 10,000/- (ten thousand only) with two sureties of the like amount each to the satisfaction of learned Additional Sessions Judge-VII, Deoghar, in connection with Deoghar Town, P.S. Case No. 470 of 2017, corresponding to G.R. No. 1260 of 2017 (S.C. Case No. 172 of 2019), within a period of one month from the date of lifting of lockdown.

8. Further, The petitioner shall appear on each and every date during trial before the learned trial court whenever the functioning of regular court begins till then the petitioner shall register his presence before the concerned police station fortnightly, failing which the learned trial court shall be at liberty to cancel his bail.

9. With the aforesaid directions this bail application is allowed and disposed of.

(Deepak Roshan, J.)